

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
MUMBAI**

REGIONAL BENCH - COURT NO. IV

Service Tax Appeal No. 89686 of 2018

(Arising out of Order-in-Appeal No. 214/GH/2017-18/Raigad dated 20.07.2018 passed by the Commissioner, CGST & Central Excise (Audit), Thane)

M/s Oilex Engineers (India) Pvt. Ltd .

.... Appellant

101, Akshaya Plaza, Road No.1
Chembur, Mumbai-400 071

Versus

Commissioner, CGST & Excise, Thane

.... Respondent

9th Floor, Piramal Chambers,
Jijibhoy Lane, Lalbaug, Parel
Mumbai-400 012

Appearance:

Mr. Keval Shah, Chartered Accountant, for the Appellant

Mr. Dharmender Singh, Supdt. (AR), for the Respondent

CORAM:

HON'BLE MR. P.K. CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85262 / 2020

Date of Hearing: 19.02.2020

Date of Decision: 19.02.2020

Per: P.K. Choudhary

The appellant had approached the Government under SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME, 2019 and Discharge Certificate in Form SVLDRS-4 has been received on 23.12.2019. Hence, the appellant intends to withdraw the appeal.

2. Learned AR for the Revenue has no objection.
3. Consequently, the appeal is dismissed as withdrawn.

(Dictated and pronounced in open court)

**(P.K. Choudhary)
Member (Judicial)**